

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On H. 16.9.05

copies of order
prepared for counsel
for both side.

27/19

W
S
M

Order dated 16.9.05

Heard M.A.351/05 with M.A.571/05.

The Lt.Counsel for both the parties are present.

The applicant in M.A.No.351/05 has prayed for a direction to the opposite party to implement the order dtd.27.11.03 passed by the Tribunal in O.A.No.1072/03. The Respondents by filing M.A.571/05 have made detailed submission with regard to the representation filed by the applicant. They have submitted that the representation of the applicant was considered by them from all angles and after due examination his prayer to return back to his original post i.e., to the post of GDSMC-cum-L.B.Peon, Chandabali, was turned down on the ground that the work load of the said post was ^{found} seized to be for only one hour three minutes which does not justify retention of the said post.

In the circumstances, the applicant was adjusted against the post of the Mail carrier, Chandabali-Ugratara line in the same account jurisdiction of Chandabali SO.

The proposal for abolition of the post after re-deployment of the incumbent, that is the applicant, required the approval of Chief Pest Master General and accordingly the matter was referred to that authority for order. In the process it took time in implementing the order passed by this Tribunal which was not intentional. They have, however, submitted that they had filed an M.A. seeking

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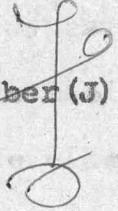
more time to implement the order dtd. 27.11.03.

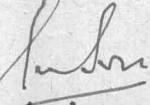
From the above facts of the case, it is clear that the applicant in this O.A. ^{placed} faced transfer/redeployment from the post of GDSMC-cum-L.B.Peon, Chandabali, SO to the post of Mail Carrier of Chandabali-Ugratara line under the administrative jurisdiction of Chandabali SO on account of non-retention of the earlier post.

~~In the above view of the matter, nothing survives in this O.A. for adjudication which is accordingly disposed of. No costs.~~

Both the M.A.s i.e., 351/05 & 571/05 are disposed of.

Copies of this order be given to both the parties.


Member (J)


Vice-chairman